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The State Governments concerned are not willing to withdraw levy of sales tax on foodgrains as such withdrawal would adversely affect resources position in the States.]

CALCUTTA METROPOLITAN DEVELOPMENT AUTHORITY

*68. SHRI PRANAB KUMAR MUKHERJEE: SHRI KALYAN ROY:

Will the Minister of HEALTH AND FAMILY PLANNING/ecil?«S 3jfa qft^T falftaR ifsft be pleased to state:

- (a) whether it is a fact that the lack of coordination among the executive agencies of the Calcutta Metropolitan Development Authority is a major bar in its performance;
- (b) if so, what steps Government have taken to improve its performance 7

THE MINISTER OF WORK AND HOUSING, HEALTH AND FAMILY PLANNING/fanWatfT 3JTWW, pri^a 3?k qftgn: fanrsm *mt (SHRI UMA SHANKAR DIKSH1T): (a) and (b) A statement is laid on the Table of the Sabha.

STATEMENT

A number of agencies are implementing the Accelerated Recovery-cwm-Development Programme in Calcutta Metropolitan Area. These include the Departments of the State Government, statutory authorities, local bodies, Improvement Trusts, etc. The Calcutta Metropolitan Development Authority has been assigned the role of co-ordinating the implementation of various schemes. Such coordination is achieved by the Calcutta Metropolitan Development Authority through frequent meetings at different levels with the implementing agencies and other concerned organisations. Four special Engineers and one Chief Engineer of Calcutta Metropolitan Development Authority look after co-ordination in assigned sectors of development. In addition Union Health Secretary has been periodically taking review meetings at which the concerned Ministries of the Central Government. Departments of State Government and I Minister of HEALTH AND FAMILY implementing agencies are present

Apart from appraising the progress of development schemes, difficulties and bottlenecks are sorted out in these meetings which have become good means of co-ordination. The problems arising out of the lack of coordination are being increasingly overcome as a result of these measures.

CEILING OF LAND HOLDING

•69. SHRIMATI VIMAL PUNJAB DESHMUKH:

SHRI A. G. KULKARNI: SHRI B. S. SAVNEKAR: SHRI VITHAL GADGIL:

Will the Minister of AGRICULTURE^ ^fa *T3T be pleased to state:

- (a) whether [any policy decision has been taken by the Sub-Committee of the National Development Council on the ceiling of land holdings; and
- fb) if so, what steps are being taken to implement the policy at the Centre as well as at the State level?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/frfa TTsTt-*m %' *T<KT M'ft (SHRI ANNASAHEB SHINDE): (a) The Chief Ministers'Conference on Land Reforms held in September, 1970 decided to refer to the Central Land Reforms Committee the whole range of problems connected with ceiling on land holdings. The recommendations of the said committee have already been laid on the Table of the Sabha. The matter had not been referred to any other Committee for advice.

(b) The Government of India has accepted the recommendations of the Central Land Reforms Committee and has recently advised the State Governments to give effect to the same by suitably amending ceiling laws. The matier is receiving attention both at the Centre and in the States.

FINANCIAL ASSISTANCE TO CANCER HOSPITAL IN KALMESHWAR

*70. SHRI A. D. MANI: Will the